CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A./021/00706/2018

Date of Order: 24-07-2018

Between:

G. Bikshapathi S/o late G. Mallaiah, Aged about 43 years, Gr. C, Occ: Cook, P.No.051277-3, I Section, Ordnance Factory Medak, Yeddumailaram, Sangareddy District-502205.

....Applicant

AND

- 1. Union of India rep by the Secretary, Ministry of Defence, New Delhi.
- 2. The Chairman and Director General, Ordnance Factories, Ordnance Factory Board, 10-A, S.K. Bose Road, Kolkata-700001.
- The General Manager,
 Ordnance Factory Medak, Yeddumailaram,
 Sangareddy District 502205.

...Respondents

Counsel for the Applicant: Dr. A. Raghu Kumar

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

CORAM:

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

Heard Dr. A. Raghu Kumar, learned counsel appearing to the applicant and Mrs. K. Rajitha, learned Sr Central Govt., Standing Counsel for Respondents.

- 2. On the charge of unauthorized absence, Disciplinary Proceedings were initiated against the applicant. The Inquiry Officer found the applicant guilty and submitted his report to the Disciplinary Authority. On receipt of the report of the Inquiry Officer, the Disciplinary Authority imposed penalty of dismissal from service on the applicant. The applicant did not prefer an appeal. He however submitted representations dated 12.06.2018 and 29.06.2018 to the revisionary authority to set aside or review the order of punishment imposed against him.
- 3. Rule-29 of CCS (CCA) Rules enables an employee against whom a penalty order was passed to prefer a revision without even filing an appeal. Learned counsel appearing for the applicant submits that these two representations may be treated as a revision submitted by the applicant and a direction may be issued to the revisionary authority to consider the same as revision petition and dispose of the representations according to law.
- 4. Consequently the 2nd Respondent, with whom the representations are pending is directed to treat them as revision petitions and dispose them off with a speaking order considering all the contentions put forth by the applicant within a period of eight weeks from the date of receipt of a copy of this order.
- 5. The Original Application is disposed of with the above direction at the stage of admission.

6. In the circumstances of the case, there shall be no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated: 24th July, 2018. Dictated in Open Court.

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